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File No. 1-(69) 2012/Port-Airport-DGHS/FSSAI
Food Safety and Standards Authority of India
(Ministry of Health and Family Welfare)

FDA Bhavan, Kotla Road
New Delhi-110002
Date: 26 March, 2014

Guideline on Licensing of the air services

As per section Schedule 1 point no. x of Food Safety and Standards (Licensing and Registrations of food Business) Regulations, 2011 *Food catering services in establishments and units under Central government Agencies like Railways, Air and airport, Seaport, Defence etc.* shall fall under the category of Central license. Therefore, it is informed that the head office/registered office of all the Airlines will need to obtain a Central license as per Food Safety and Standards Act, 2006, Rules and Regulations made thereunder.

Vinod Kotwal
(Vinod Kotwal)
Director (Enforcement)

To

1. All the Airlines having their head office/registered office in India.
2. All Central Designated Officers.
3. Dr Sujet K. Singh, Deputy Director General (IH & MH), DGHS, Ministry of Health and Family Welfare, Nirman Bhavan, New Delhi.
4. Dr Prabha Arora, ADG (IH), DGHS, Ministry of Health and Family Welfare Nirman Bhavan, New Delhi.
5. PPS to Chairperson.
6. PS to CEO.
7. Mr. I.N Moorthy, NISG, Hyderabad, for information and necessary action please.